

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-583/ND/2023

IN THE MATTER OF:

M/s. Adanya Export and Import Pvt. Ltd.

...PETITIONER

Vs.

M/s. Aadhar Infra Holding Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 02.02.2024
(Hearing through VC & Physical Mode)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Adv. Manvi Jain

For the Respondent/Corporate Debtor :Adv Vaishnavi Prakash and Adv
Uday Pratap singh

ORDER

Ld. Counsel for the Financial Creditor is present and submitted that we have received the copy of the reply filed by Corporate Debtor and need time to file rejoinder. Time prayed for is granted. Ld. Counsel for the Corporate Debtor is present and submitted that they have filed their reply today however the same is not reflected on the e-portal. Ld. Counsel for the Corporate Debtor may approach the Registry and cure defects so that reply be reflected on the e-portal. List the matter on **27.02.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)